NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P. No. 858/(MAH)/2017
CA No.

CORAM: Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.08.2017

NAME OF THE PARTIES: Kantilal Manilal & Co. Pvt. Ltd.
V/s
Ultra Foods and Feeds Pvt. Ltd.

SECTION OF THE COMPANIES ACT : I & BP Code, 2016.

S. No.	NAME	DESIGNATION	SIGNATURE

ORDER
T.C.P. No.858/I &BC/NCLT/MB/MAH/2017

1. None present.
2. This Petition is transferred from the Hon'ble High Court. Form No. 5 was filed on 13.06.2017.
3. However, in case of the Respondent/Debtor an Order has already been passed by the NCLT in C.P. No. 1081/2017 under section 9 of the Insolvency and Bankruptcy Code, 2016 on 19.07.2017, thereunder the Petition was "Admitted". The Moratorium had commenced and the matter was referred to Insolvency Bankruptcy Board for appointment of IRP.
4. Once that Insolvency Resolution is commenced, this Petitioner can join the Committee of Creditors to pursue the outstanding debt of Rs. 51,30,621 (Principal amount) and interest if any.

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5. Under the circumstances this Petition does not survive, hence dismissed. To be Consigned to Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
14.08.2017

Sd/-

M.K. Shrawat
Member (Judicial)